

12.21½ hrs.

## BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce that Government business for the week commencing 30th November, 1959, will consist of—

- (1) Consideration and passing of the Constitution (Eighth Amendment) Bill, 1959.
- (2) Further consideration and passing of the Kerala State Legislature (Delegation of Powers) Bill, 1959.
- (3) Discussion and voting of Supplementary Demands for Grants (Kerala) for 1959-60.
- (4) Consideration of motion for reference of the Legal Practitioners Bill, 1959, to Joint Committee.
- (5) Consideration and passing of—
  - (i) Dowry Prohibition Bill, 1959, as reported by Joint Committee;
  - (ii) Delhi Land Holdings (Ceiling) Bill, 1959—and
- (6) Discussion on the statement made by the Minister of Transport and Communications in the House on the 11th September, 1959 regarding setting up of Posts and Telegraphs Board, on a motion to be moved by Shri Harish Chandra Mathur, at 3 P.M. on Thursday, the 3rd December, 1959.

12.22 hrs.

STATEMENT RE: DANDAKARANYA  
DEVELOPMENT AUTHORITY

**The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna):** Sir, it is about six pages. May I lay it on the Table of the House?

**Mr. Speaker:** He may lay it on the Table of the House.

**Shri Mehr Chand Khanna:** Sir, I beg to lay on the Table a copy of the Statement on the Dandakaranya Development Authority. [See Appendix II, Annexure No. 16.]

**Shri S. M. Banerjee (Kanpur):** Yesterday, the whole of West Bengal newspapers gave out the alarming news about the Dandakaranya. We would like you to allow some time for discussion.

**Mr. Speaker:** The hon. Members will look into the statement.

**Shri Panigrahi (Puri):** May I submit that during the last two years, the House has not learnt about the progress of the Dandakaranya? I think the reports submitted to the Government by Shri Dharam Vir and also by Shri Fletcher to the Government and to the Prime Minister must be made available to the hon. Members so that they may be able to discuss them.

**Mr. Speaker:** This statement will be circulated to the Members of the House. They will not be sent to each and every hon. Member. I mean that whichever hon. Member is interested in it may take it from the Notice Office. If all the 503 hon. Members want a copy, they will have it. All that they have to do is to go to the Notice Office and take it.

**Shrimati Renu Chakravarty (Basirhat):** The Head of the Administration has resigned and it has come in all our papers. It is also reported that Mr. Fletcher has submitted a 20 page letter to the Ministry saying why he has resigned.

**Mr. Speaker:** I have not got anything in the Order Paper.

**Shrimati Renu Chakravarty:** Sir, we would like to judge both from Shri Fletcher's report as well as the report of the one-man committee set up by the Ministry to go into the